

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**

**CP (IB) No. 344/Chd/Pb/2022**

**IN THE MATTER OF:**  
**The Canara Bank Ltd.**

... **Petitioner-Financial Creditor**

**Versus**

**G.I Industries Pvt. Ltd.**

... **Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Nitin Grover, Advocate.

**For the Respondent** : Mr. Aalok Jagga with Mr. A.P.S. Madaan,  
Advocates.

**ORDER**

Heard the submissions made by the Ld. counsel for the petitioner-financial creditor as well as Ld. counsel for the respondent-corporate debtor. Ld. counsel for the petitioner-financial creditor has prayed for grant of an adjournment on the ground that he is not keeping well. Let the matter be listed on 22.05.2024.

Sd/-  
**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**